

FORM G

INVITATION FOR EXPRESSION OF INTEREST FOR MADHUVAN TIEUP PRIVATE LIMITED OPERATING IN EDUCATION SUPPORT INDUSTRY AT NEW DELHI

(Under Regulation 36A (1) of the Insolvency and Bankruptcy (Insolvency Resolution Process for Corporate Persons) Regulations, 2016

RELEVANT PARTICULARS		
1.	Name of the corporate debtor along with PAN/CIN/LLP No.	MADUVAN TIEUP PRIVATE LIMITED CIN: U51909DL1996PTC264255 PAN: - AACCM0381R
2.	Address of the registered office	Registered office: House No.28, Pocket-1, Paschim Puri, North West Delhi-110063 Corporate office: House No 28 TEMP POCKET-1, PASCHIM PURI, Paschim Vihar, West Delhi-110063
3.	URL of website	Not Applicable
4.	Details of Place where majority of fixed Assets are located	School land and building located at Indirapuram, Ghaziabad. Presently given on lease to Presidium School.
5.	Installed capacity of main products/ services	Not Applicable
6.	Quantity and value of main products/ services sold in last financial year	Corporate Debtor has earned revenue of Rs. 7.52 Crores in F Y 2019-2020 and details hereafter are not available at present.
7.	Number of employees/ workmen	Details not available presently
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors, relevant dates for subsequent events of the process are available at:	May be obtained by sending an email to cirp.madhuvantieup@gmail.com
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at:	May be obtained by sending an email to cirp.madhuvantieup@gmail.com
10.	Last date for receipt of expression of interest	02.04.2024
11.	Date of issue of provisional list of prospective resolution applicants	12.04.2024
12.	Last date for submission of objections to provisional list	17.04.2024

13.	Date of issue of final list of prospective resolution applicants	27.04.2024
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plan to prospective resolution applicants	27.04.2024
15.	Last date of submission of resolution plans	27.05.2024
16.	Process email id to submit EOI	cirp.madhuvantieup@gmail.com



Umesh Gupta

Resolution Professional
Madhuvan Tieup Private Limited
(Under CIRP)

IP Registration No. IBBI/IPA-001/IP-P00848/2017-18/11431

Date: - 15/03/2024

Place: - New Delhi

FINANCIAL EXPRESS

"FORM NO. INC-26"
 [Pursuant to rule 30 of the Companies (Incorporation) Rules, 2014] BEFORE THE REGIONAL DIRECTOR, NORTHERN REGION
 In the matter of Companies Act, 2013, Section 13(4) read with rule 30(5) (a) of the Companies (Incorporation) Rules, 2014
 In the matter of DIAMOND TRAXIM PRIVATE LIMITED having its registered office at LG-10, Plot No. 31, Lower ground floor, Road No.44, Community Center, Rani Bagh, Pitampura, New Delhi-110034
PETITIONER / THE COMPANY
 Notice is hereby given to the General Public that the Company/Petitioner proposes to make application to the Central Government under section 13 of the Companies Act, 2013 seeking confirmation of alteration of the Memorandum of Association in terms of the Special Resolution passed by the Members of the Company at the Extra-Ordinary General Meeting held on February 16, 2024 to enable the Company to change its registered office from the "National Capital Territory of Delhi" to the "State of Haryana". Any person whose interest is likely to be affected by the proposed change of the Registered Office of the company may deliver either on the MCA-21 portal (www.mca.gov.in) by filing investor complaint form or cause to be delivered or send by registered post of his/her objections supported by an affidavit stating the nature of his/her interest and grounds of opposition to the Regional Director, Northern Region, at the address of B-2 Wing, 2nd Floor, Pt. Deendayal Antyodaya Bhawan, CGO Complex, New Delhi-110003, within fourteen (14) days from the date of publication of this notice with a copy to the applicant company at its registered office situated at the address mentioned below:
 Diamond Traxim Private Limited
 (CIN : U51101DL2007PTC354217)
 Reg. Office - LG-10, Plot no. 31, Lower ground floor, Road No. 44, Community Center, Rani Bagh, Pitampura, New Delhi-110034, India.
 Contact No. : 9555504770
 Email id : abcom@diamondtraxim.com
 For and on behalf of
 Diamond Traxim Private Limited
 Sd/-
 Pankaj Kumar Jh
 Director
 Date : 15.03.2024
 Place : New Delhi
 DIN : 07619208

FORM NO. 5
DEBTS RECOVERY TRIBUNAL
 600/1, University Road, Near Hanuman Setu Mandir, Lucknow
 (Area of Jurisdiction : Part of Uttar Pradesh)
Summons for filing Reply & appearance by publication
O.A. 636 OF 2023
M/S SHREEJI ENTERPRISES (PROP. KANCHAN JAIN) & OTHERS
VERSUS
PUNJAB NATIONAL BANK
VERSUS
M/S SHREEJI ENTERPRISES (PROP. KANCHAN JAIN) & OTHERS
To,
DEFENDANTS:-
 1. M/s. Shreeji Enterprises (Prop. Kanchan Jain), Kanchan Jain W/o Mr. Naveen Jain, R/o - G-55, Khasra No. 638, Main Loni Road, Village Gokulpur, Shahdra, Delhi-110093. Also At: Kanchan Jain W/o Mr. Naveen Jain, R/o - A - 341, Indra Puri, Loni Ghaziabad - 201102, U.P.
 2. Mr. Naveen Jain S/o Shri Jayanti Prasad Jain, R/o - A - 341, Indra Puri Loni Ghaziabad - 201102, U.P.
 In the above noted Application, you are required to file reply in Paper Book form in Two sets along with documents and affidavits personally or through your duly authorized agent or legal practitioner in this Tribunal, after serving copy of the same on the applicant or his counsel/duly authorized agent after publication of the summons and thereafter to appear before the Tribunal on 23.08.2024 at 10.30 A.M. failing which the application shall be heard and decided in your absence.
REGISTRAR
DEBTS RECOVERY TRIBUNAL, LUCKNOW

FORM G
INVITATION FOR EXPRESSION OF INTEREST FOR
CBS HOLDINGS PRIVATE LIMITED UNDER CIRP
OPERATING IN FINANCIAL INTERMEDIATION AT ROHINI, NEW DELHI
 (Under Regulation 36A(1) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
RELEVANT PARTICULARS
 1. Name of the corporate debtor along with PAN/CIN/LLP: **CBS Holdings Private Limited (CIN: U67120DL2008PTC177120)**
 2. Address of the registered office: **House No. 73 Floor Ground Block-F Parshant Vihar Rohini, North West, Delhi, Delhi, India, 110085**
 3. URL of website: **Not Available**
 4. Details of place where majority of fixed assets are located: **As per Audited Financial Statements of FY 2022-23 and information received from Suspended Board of Directors, there are no Fixed Assets Available with the Corporate Debtor**
 5. Installed capacity of main products/ services: **NA**
 6. Quantity and value of main products/ services sold in last financial year: **Total Revenue Rs.6.92 Thousands (FY 2022-23 audited)**
 7. Number of employees/ workmen: **1 (in FY 2022-23)**
 8. Further details including last available financial statements (with schedules) of two years, lists of creditors, relevant dates for prospective resolution of the process are available at: **Can be obtained by sending an Email to Nikhil Sachdeva at circ.cbsholdings@gmail.com or through Speed Post/Courier addressed to Nikhil Sachdeva at H. No. 2822, First Floor, Sector-32-A, Chandigarh Road, Near BCM School, Ludhiana, Punjab, 141030**
 9. Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL: **Can be obtained by sending an Email to Nikhil Sachdeva at circ.cbsholdings@gmail.com or through Speed Post/Courier addressed to Nikhil Sachdeva at H. No. 2822, First Floor, Sector-32-A, Chandigarh Road, Near BCM School, Ludhiana, Punjab, 141030**
 10. Last date for receipt of expression of interest (extended): **31-03-2024**
 11. Date of issue of provisional list of prospective resolution applicants: **10-04-2024**
 12. Last date for submission of objections to provisional list: **15-04-2024**
 13. Date of issue of final list of prospective resolution applicants: **25-04-2024**
 14. Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants: **30-04-2024**
 15. Last date for submission of resolution plans: **30-05-2024**
 16. Process email id to submit Expression of Interest: **circ.cbsholdings@gmail.com**
Date: 16.03.2024
Place: Ludhiana
Sd/-
Nikhil Sachdeva
Regn No: IBB/PA-001/IP-P-02743/2022-2023/14184
Regd. Address with IBB: H. No. 2822, First Floor, Sector 32-A, Chandigarh Road, Near BCM School, Ludhiana, Punjab, 141010
AF: AA/14184/02/270824/105973 VALID Upto: 27.08.2024

"FORM NO. INC-26"
 Before the Central Government/ Regional Director, Northern Region, New Delhi
 B-2 Wing, 2nd Floor, Parsvaran Bhawan, CGO Complex, New Delhi-110003
 In the matter of sub-section (4) of Section 13 of Companies Act, 2013 and clause (a) of sub-rule (5) of rule 30 of the Companies (Incorporation) Rules, 2014
AND
NUMJIN TECH PRO PRIVATE LIMITED
 (CIN : U72300UP2015PTC068578)
 D-8 SECTOR 3, NOIDA, GAUTAM BUDDHA NAGAR, NOIDA, UTTAR PRADESH-201301
 Notice is hereby given to the General Public that the company proposes to make application to the Central Government under section 13 of the Companies Act, 2013 seeking confirmation of alteration of the Memorandum of Association of the Company in terms of the special resolution passed at the Extra Ordinary General Meeting (EGM) held on Thursday, February 29, 2024 to enable the company to change its Registered office from the "State of Uttar Pradesh" to the "National Capital Territory of Delhi". Any person whose interest is likely to be affected by the proposed change of the registered office of the company may deliver either on the MCA-21 portal (www.mca.gov.in) by filing investor complaint form or cause to be delivered or send by registered post of his/her objections supported by an affidavit stating the nature of his/her interest and grounds of opposition to the Regional Director, Northern Region, B-2 Wing, 2nd Floor, Parsvaran Bhawan, CGO Complex, New Delhi-110003, within Fourteen days from the date of publication of this notice with a copy to the applicant company at its registered office at the address mentioned below:
NUMJIN TECH PRO PRIVATE LIMITED
 (CIN : U72300UP2015PTC068578)
 D-8 SECTOR 3, NOIDA, GAUTAM BUDDHA NAGAR, NOIDA, UTTAR PRADESH-201301
 For and on behalf of
NUMJIN TECH PRO PRIVATE LIMITED
 Sd/-
 (ZAIN SAIF)
 DIRECTOR
Date : 15.03.2024
Place : Uttar Pradesh
DIN No : 07059861
ADDRESS : D-26/1, OM VIHAR UTTAM NAGAR, NEW DELHI-110059

NORTHERN RAILWAY
CORRIGENDUM
Ref: Tender Notice No. 97/2023-2024 dated 28/02/2024. S.N. 05
i) Tender No. 7723905RGC Opening date 01/04/2024.
 In reference to above, Commercial Compliance Condition regarding Annexure-H has been deleted from tender. All other terms & conditions remain unchanged. The Corrigendum has been published on website www.irps.gov.in.
Note:- This is the First Corrigendum in above referred tender.
Date: 15.03.2024
836/2024
SERVING CUSTOMERS WITH A SMILE

FORM G
INVITATION FOR EXPRESSION OF INTEREST FOR
MADHUVAN TIEUP PRIVATE LIMITED OPERATING IN EDUCATION SUPPORT INDUSTRY AT NEW DELHI
 (Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
RELEVANT PARTICULARS
 1. Name of the Corporate Debtor along with PAN/CIN/LLP No. **MADHUVAN TIEUP PRIVATE LIMITED PAN: AACCM0381R | CIN: U51909DL1996PTC264255**
 2. Address of the registered office: **House No.28, Pocket-1, Paschim Puri, North West Delhi-110063 Corporate Office: House No 28 Temp Pocket-1, Paschim Puri, Paschim Vihar, West Delhi-110063**
 3. URL of website: **Not Available**
 4. Details of place where majority of fixed assets are located: **School land and building located at Indrapuram, Ghaziabad, Presently given on lease to Presidium School.**
 5. Installed capacity of main products/ services: **Not Available**
 6. Quantity & value of main products/ services sold in last financial year: **Corporate Debtor has earned revenue of Rs. 17.52 Crores in FY 2019-2020 and details thereafter are not available at present.**
 7. Number of employees/ workmen: **Details not available presently**
 8. Further details including last available financial statements (with schedules) of two years, lists of creditors, relevant dates for prospective resolution of the process are available at: **May be obtained by sending an email to circ.madhuvantieup@gmail.com**
 9. Eligibility for resolution applicants under section 25(2)(h) of the Code is available at: **02.04.2024**
 10. Last date for receipt of expression of interest: **02.04.2024**
 11. Date of issue of provisional list of prospective resolution applicants: **12.04.2024**
 12. Last date for submission of objections to provisional list: **17.04.2024**
 13. Date of issue of final list of prospective resolution applicants: **27.04.2024**
 14. Date of issue of information memorandum, evaluation matrix and request for resolution plan to prospective resolution applicants: **27.04.2024**
 15. Last date for submission of resolution plans: **27.05.2024**
 16. Process email id to submit Expression of Interest: **circ.madhuvantieup@gmail.com**
Umesh Gupta
Resolution Professional for Madhuvan Tieup Private Limited (Under CIRP)
Date: 15.03.2024
Place: New Delhi
IP Registration No.: IBB/PA-001/1P-P-00848/2017-18/11431

FORM G
INVITATION FOR EXPRESSION OF INTEREST FOR
EMCO TECH EQUIPMENT PRIVATE LIMITED
OPERATING IN HEALTHCARE INDUSTRY AT SHARDARA, DELHI- 110032
 (Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
RELEVANT PARTICULARS
 1. Name of the corporate debtor along with PAN/CIN/LLP: **Emco Tech Equipment Private Limited, PAN - AABCE5052E CIN - U00062DL2005PTC140951**
 2. Address of the registered office: **F-1.B, First Floor, Cross River Mail CBD, Shahdara, Delhi- 110032**
 3. URL of website: **www.emcotech.in/**
 4. Details of place where majority of fixed assets are located: **F-1.B, First Floor, Cross River Mail CBD, Shahdara, Delhi- 110032**
 5. Installed capacity of main products/ services: **Not Applicable**
 6. Quantity and value of main products/ services sold in last financial year: **Revenue from Operations and Commission Income Rs. 5.19 crores (as per audited accounts for FY 2022-23)**
 7. Number of employees/ workmen: **Nil**
 8. Further details including last available financial statements (with schedules) of two years, lists of creditors, are available at URL: **Can be provided on request to email: circ.emcotech@gmail.com**
 9. Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL: **Can be provided on request to email: circ.emcotech@gmail.com**
 10. Last date for receipt of expression of interest: **31 March, 2024**
 11. Date of issue of provisional list of prospective resolution applicants: **10 April, 2024**
 12. Last date for submission of objections to provisional list: **15 April, 2024**
 13. Date of issue of final list of prospective resolution applicants: **25 April, 2024**
 14. Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants: **30 April, 2024**
 15. Last date for submission of resolution plans: **30 May, 2024**
 16. Process email id to submit Expression of Interest: **circ.emcotech@gmail.com**
Date: March 16, 2024
Place: New Delhi
SUNITA UMESH,
RESOLUTION PROFESSIONAL
EMCO Tech Equipment Private Limited
IBBI Regn No.: IBB/PA-001/IP-P-00080/2017-2018/10165
Address: 1315, Ansal Tower, 38, Nehru Place New Delhi-110019
Email id: circ.emcotech@gmail.com

NOTICE
"Form No. INC-26"
 [Pursuant to rule 30 of the Companies (Incorporation) Rules, 2014] Advertisement to be published in the newspaper for change of registered office of the company from one state to another

Before the Central Government
 Regional Director, Northern Region, Ministry of Corporate Affairs
 In the matter of sub-section (4) of Section 13 of Companies Act, 2013 and clause (a) of sub-rule (5) of rule 30 of the Companies (Incorporation) Rules, 2014

In the matter of **LAKSHYA INTERNET PRIVATE LIMITED**
 (CIN: U51909DL2016FTC299947)
 Registered Office: W5 106/101, RAJOURI GARDEN EXTENSION, NEW DELHI - 110027

Notice is hereby given to the General Public that the company proposes to make an application to the Central Government under section 13 of the Companies Act, 2013 seeking confirmation of alteration of the Memorandum of Association of the Company in terms of the special resolution passed at the Extra ordinary general meeting held on Friday, 8th March, 2024, to enable the company to change its Registered Office from "NCT of Delhi to State of Haryana".
 Any person whose interest is likely to be affected by the proposed change of the registered office of the company may deliver, either on the MCA-21 portal (www.mca.gov.in) by way of an investor complaint form, or cause to be delivered or send by registered post, his/her objections supported by an affidavit stating the nature of his/her interest and grounds of opposition to the Regional Director at the address, B-2 Wing, 2nd Floor Pt. Deendayal Antyodaya Bhawan, C.G.O Complex New Delhi - 110003, within fourteen days of the date of publication of this notice, with a copy to the applicant company at its registered office at the address mentioned below:
 WZ 106/101, RAJOURI GARDEN EXTENSION, NEW DELHI - 110027
 For and on behalf of the Applicant
 For Lakshya Internet Private Limited
Madhvi Kushwaha
Company Secretary
Membership No: A50372
Date: 16th March, 2024
Place: New Delhi

NORTHERN RAILWAY
CORRIGENDUM
Ref: Tender Notice No. 92/2023-2024 dated 09.02.2024 S. No. 07
Tender Number 7723905RGC Opening date 21.03.2024.
 In reference to above, Commercial Compliance Condition regarding Annexure - H has been deleted from tender. All other terms and conditions remain unchanged.
 The corrigendum has been published on website www.irps.gov.in. Note: This is the Second Corrigendum in above referred tender. Date: 15.03.2024
838/24
SERVING CUSTOMERS WITH A SMILE

FORM NO. 5
DEBTS RECOVERY TRIBUNAL
 600/1, University Road, Near Hanuman Setu Mandir, Lucknow
 (Area of Jurisdiction : Part of Uttar Pradesh)
Summons for filing Reply & appearance by publication
O.A. 635 OF 2023
Summons to defendant under section 19(4) of the Recovery of the Debts due to the Banks and Financial Institutions Act, 1993 read with rules 12 and 13 of the Debts Recovery Tribunal procedure Rules, 1993
PUNJAB NATIONAL BANK VERSUS LAKSHYA TANWAR & OTHERS
To,
DEFENDANTS:-
 1. Shri Lakshya Tanwar S/o Shri Ashok Tanwar, R/o-59, Turab Nagar Ghaziabad -201001.
 2. Smt. Priyanka Tanwar W/o Shri Lakshya Tanwar, R/o-59 Turab Nagar Ghaziabad -201001.
 3. Shri Ashwani Kumar S/o Shri Vilateer Ram, R/o - H.No. 80, Nasrappura, Ghaziabad -201001.
 In the above noted Application, you are required to file reply in Paper Book form in Two sets along with documents and affidavits personally or through your duly authorized agent or legal practitioner in this Tribunal, after serving copy of the same on the applicant or his counsel/duly authorized agent after publication of the summons and thereafter to appear before the Tribunal on 06.09.2024 at 10.30 A.M. failing which the application shall be heard and decided in your absence.
REGISTRAR
DEBTS RECOVERY TRIBUNAL, LUCKNOW

FORM NO. 5
DEBTS RECOVERY TRIBUNAL
 600/1, University Road, Near Hanuman Setu Mandir, Lucknow
 (Area of Jurisdiction : Part of Uttar Pradesh)
Summons for filing Reply & appearance by publication
O.A. 632 OF 2023
Summons to defendant under section 19(4) of the Recovery of the Debts due to the Banks and Financial Institutions Act, 1993 read with rules 12 and 13 of the Debts Recovery Tribunal procedure Rules, 1993
PUNJAB NATIONAL BANK VERSUS MR. ASHWANI AGARWAL & OTHERS
To,
DEFENDANTS:-
 1. Mr. Ashwani Agarwal S/o Shri Ram Gopal, R/o-A-22, Street No. 1, Gurnanakpura, Modinagar, District-Ghaziabad.
Also At: Mr. Ashwani Agarwal S/o Shri Ram Gopal, Office at-91/1, Sikhera Road, Industrial Area, Village- Sikhera Hazari, Modinagar, District-Ghaziabad.
 In the above noted Application, you are required to file reply in Paper Book form in Two sets along with documents and affidavits personally or through your duly authorized agent or legal practitioner in this Tribunal, after serving copy of the same on the applicant or his counsel/duly authorized agent after publication of the summons and thereafter to appear before the Tribunal on 23.08.2024 at 10.30 A.M. failing which the application shall be heard and decided in your absence.
REGISTRAR
DEBTS RECOVERY TRIBUNAL, LUCKNOW

FORM NO. 5
DEBTS RECOVERY TRIBUNAL
 600/1, University Road, Near Hanuman Setu Mandir, Lucknow
 (Area of Jurisdiction : Part of Uttar Pradesh)
Summons for filing Reply & appearance by publication
O.A. 634 OF 2023
Summons to defendant under section 19(4) of the Recovery of the Debts due to the Banks and Financial Institutions Act, 1993 read with rules 12 and 13 of the Debts Recovery Tribunal procedure Rules, 1993
Punjab National Bank (Applicant) Vs Smt. Priyanka Tyagi & ors. (Defendants)
To,
DEFENDANTS:-
 Priyanka Tyagi w/o Mr. Pradeep Tyagi 1118/4-C, Land Craft golf link near Columbia Hospital, Ghaziabad
Also at: Priyanka Tyagi W/o Mr. Pradeep Tyagi Plot no 43, Khasra no -19, Maina pur, Meeru Road Industrial Area, Ghaziabad
 In the above noted Application, you are required to file reply in Paper Book form in Two sets along with documents and affidavits personally or through your duly authorized agent or legal practitioner in this Tribunal, after serving copy of the same on the applicant or his counsel/duly authorized agent after publication of the summons and thereafter to appear before the Tribunal on 23.08.2024 at 10.30 A.M. failing which the application shall be heard and decided in your absence.
REGISTRAR
DEBTS RECOVERY TRIBUNAL, LUCKNOW

FORM NO. 5
DEBTS RECOVERY TRIBUNAL
 600/1, University Road, Near Hanuman Setu Mandir, Lucknow - 226007
 (Area of Jurisdiction - Part of Uttar Pradesh)
Summons for filing Reply & appearance by publication
O.A. 900 OF 2023
Summons to defendant under section 19(4) of the Recovery of the Debts due to the Banks and Financial Institutions Act, 1993 read with rules 12 and 13 of the Debts Recovery Tribunal Procedure Rules, 1993
PUNJAB NATIONAL BANK
VERSUS
M/s Wacorp Hyundai India Ltd. & OTHERS
To,
DEFENDANTS:-
 2) Sh. Anupam Joshi (Director & Guarantor) R/o-C-27, Sector-50, Noida-201301, U.P.
 3) Sh. Kapil Gupta S/o Shri Krishna Avtar Gupta & Smt. Deepali Gupta W/o Sh. Kapil Gupta, R/o - E-3, Sector-59, Noida -201301, U.P.
Also At: Flat No. T-1/102, Tower - 1 on 1st floor, Parsvnath Prestige -II At Plot No. 002, Sector-93A, Noida, U.P.
 4) Smt. Alka Gupta, R/o - C-27, Sector-50, Noida -201301, U.P.
 In the above noted application, you are required to file reply in Paper Book form in Two sets along with documents and affidavits personally or through your duly authorized agent or legal practitioner in this Tribunal, after serving copy of the same on the applicant or his counsel/duly authorized agent after publication of the summons and thereafter to appear before the Tribunal on 11.07.2024 at 10.30 A.M. failing which the application shall be heard and decided in your absence.
REGISTRAR
DEBTS RECOVERY TRIBUNAL, LUCKNOW

POSSESSION NOTICE
 Whereas, the authorized officer of Jana Small Finance Bank Limited (Formerly known as Janalakshya Financial Services Limited), under the Securitization And Reconstruction of Financial Assets And Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under section 13 (2) read with rule 3 of the Security Interest (Enforcement) Rules 2002 issued demand notices to the borrower(s) Co-borrowers(s) calling upon the borrowers to repay the amount mentioned against the respective names together with interest thereon at the applicable rates as mentioned in the said notices within 60 days from the date of receipt of the said notices, along with payment interest as applicable incidental expenses, costs, charges etc. incurred till the date of payment and/or realisation.
 In the matter of **HIREKEYZ INFOTECH PRIVATE LIMITED (FORMERLY KNOWN AS HIREKEYS INFOTECH PRIVATE LIMITED)**
 (CIN: U72300DL2017PTC324343) having its Registered Office at UG-1, E-21, JAWAHAR PARK LAXMI NAGAR, DELHI, EAST DELHI - 110092
 Applicant Company / Petitioner
 NOTICE is hereby given to the General Public that the company proposes to make application to the Central Government under section 13(4) of the Companies Act, 2013 seeking confirmation of alteration of the Memorandum of Association of the Company in terms of the special resolution passed at the Extra Ordinary General Meeting held on March 11, 2024 to enable the company to change its Registered Office from "National Capital Territory of Delhi" to the "State of Uttar Pradesh".
 Any person whose interest is likely to be affected by the proposed change of the registered office of the company may deliver either on the MCA-21 portal (www.mca.gov.in) by filing investor complaint form or cause to be delivered or send by registered post of his/her objections supported by an affidavit stating the nature of his/her interest and grounds of opposition to the Regional Director, Northern Region, Ministry of Corporate Affairs, B-2 Wing, 2nd Floor, Pt. Deendayal Antyodaya Bhawan, CGO Complex, New Delhi-110003, within fourteen (14) days from the date of publication of this notice with a copy to the applicant Company at its Registered Office at the address mentioned below:-
 UG-1, E-21, JAWAHAR PARK LAXMI NAGAR, DELHI, EAST DELHI - 110092
 For and on behalf of
HIREKEYZ INFOTECH PRIVATE LIMITED
Sd/-
CHANDAN OJHA
Director
DIN: 0737084
Date : 16.03.2024
Place : Delhi

कार्यालय नगरपालिक निगम, कटनी (म.प्र.)
क्र./ 4696 / पीएमएच/ 2023 -24
कटनी, दिनांक : 14/03/2024
 निर्माणक संस्थानों के विक्रय हेतु ऑनलाइन नीलामी (Tender cum Auction) आमंत्रित की जाती है। समस्त शर्तें व जानकारी अवेबलनक्वॉरमेंट के कार्यालय में किसी भी कार्यालयीन कार्य दिवस में अथवा <https://mptenders.gov.in> में देखी जा सकती है।

क्र.	टेंडर क्रमांक	विक्रय हेतु संर्चना का विवरण	न्यूनतम प्रीमियम	निविदा प्रपत्र का मूल्य एच EMD	अंतिम तिथि
1	2024_UAD_345746_1	Sale of LIG and MIG incomplete buildings (As is, where is, what is) along with land and 23071.52 SqM. open land at PMAY AHP Phase-1 Project located at Jhijhri	₹. 31.07	₹. 50,000/-	19.04.2024
2	2024_UAD_345746_2	Sale of LIG incomplete buildings (As is, where is, what is) along with land and 20902.50 SqM. open land at PMAY AHP Phase-2 Project located at Premnagar Khirhani	₹. 35.95	₹. 50,000/-	19.04.2024

नोट:- निविदा सम्बन्धी कोई भी संशोधन सिर्फ ऑनलाइन अवेबलनक्वॉरमेंट के माध्यम से ही किया जा सकता है।
Sd/-
कार्यालय यंत्री
नगरपालिक निगम, कटनी

IndusInd Bank
FRR Group, 11th Floor, Hyatt Regency Complex, New Tower, Bhikaji Cama Place, New Delhi-110066
FORM B [See rule 7(1)]
FORM OF DEMAND NOTICE
 [Under rule 7(1) of the Insolvency and Bankruptcy (Application to Adjudicating Authority for Insolvency Resolution Process of Personal Guarantors to Corporate Debtors) Rules, 2019]
Mr. Kapil Gupta S/o Mr. Krishan Kumar Gupta, R/o House No. 349, Sector 15-A, Noida-201301.
Mrs. Sonia Kapil R/o House No. 349-A, Sector 15-A, Noida-201301.
 Note - Form B (Demand Notice) under rule 7(1) of the Insolvency and Bankruptcy (Application to Adjudicating Authority for Insolvency Resolution Process of Personal Guarantors to Corporate Debtors) Rules, 2019 was issued to addressees no. 1 & 2 via speed post on 05.01.2024, however since the same could not be successfully delivered to the addressees at their respective addresses, therefore the notice is being published.
 From IndusInd Bank Ltd., Registered Office: at 2401, Gen. Thimmayya Road (Contentment), Pune -411001 (Maharashtra)
 Corporate Office: One World Centre, Tower 1, 11th Floor, 841 Senapati Bapat Marg, Prabhadevi, Mumbai-400013
Subject: Demand notice in respect of unpaid debt in default due from Compact Lamps Private Limited
 1. This letter is a demand notice of unpaid debt in default due from Compact Lamps Private Limited
 2. Please find particulars of the unpaid debt in default below:

PARTICULARS OF DEBT	
1. Total outstanding debt (including any interest or penalties)	Rs. 64,43,79,347.80 (Rs. Sixty Four Crores, Forty Three Lacs, Seventy Nine Thousands, Three Hundred Forty Seven and Eighty Paise) as on 31.12.2023
2. Amount of debt in default	Rs. 64,43,79,347.80 (Rs. Sixty Four Crores, Forty Three Lacs, Seventy Nine Thousands, Three Hundred Forty Seven and Eighty Paise) as on 31.12.2023 (Amount claimed is remaining debt post recovery from the assets charged till date)
3. Date when the debt was due	28.01.2019
4. Date when the default occurred	28.01.2019
5. Nature of the debt	Overdraft

6. Secured debt including particulars of security held, the date of its creation, its estimated value as per the creditor (as applicable), and details of securities
 Since the borrower company (Compact Lamps Pvt. Ltd.) went into liquidation under IBC framework, secured assets charge to bank are being liquidated by the appointed liquidator wherein majority of the assets have been liquidated.
 Details of security held are as follows:
 First Pari Passu charge on the entire current accounts of the borrower and Delta Electronics, existing and future, comprising inter alia of stocks of raw material, work in progress, finished goods, receivable, book debts and other assets.
 1. First Pari Passu charge on Plot No. -C, Industrial Area Pipalsana, Paragana & Tehsil Ramnagar, District Nanital, Uttarakhand measuring 47639.9 sq. ft.
 2. First Pari passu charge on Plot No. E, Industrial Area Pipalsana, Paragana & Tehsil Ramnagar, District Nanital, Uttarakhand measuring 62560.2 sq. ft.
 3. First Pari passu charge on Plot No. -D, Industrial Area Pipalsana, Paragana & Tehsil Ramnagar, District Nanital, Uttarakhand measuring 47203 sq. ft.
 4. First Pari passu charge on residential property at Plot No. 142, Block-B, Sector 92, Noida, Gautam Budh Nagar, UP measuring 250 sq. mtrs.
 Guarantee extended by the following for the said credit facilities availed by the Corporate Debtor:
 Kapil Gupta, Sonia Kapil, Delta Electronics

7. Unsecured debt (as applicable)	Rs. 64,43,79,347.80 (Rs. Sixty Four Crores, Forty Three Lacs, Seventy Nine Thousands, Three Hundred Forty Seven and Eighty Paise) as on 31.12.2023 (Amount claimed is remaining debt post recovery from the assets charged till date)
8. Details of retention of title arrangements (if any) in respect of goods to which the debt refers (attach a copy)	Not Applicable
9. Particulars of an order of a court, tribunal or arbitral panel adjudicating on the default, if any (attach a copy of the order)	Not Applicable
10. Record of default with the information utility, if any (attach copy)	Not Applicable
11. Details of sufficient certificate, or probate of a WILL, or letter of administration, or court decree (as may be applicable), under the Indian Succession Act, 1925 (10 of 1925) (attach a copy)	Not Applicable
12. Provision of law, contract / 1. Indian Contract Act, 1872. 2. Insolvency and Bankruptcy Code, 2016. 3. Insolvency and Bankruptcy or other document under (Application to Adjudicating Authority for Insolvency Resolution Process for Personal Guarantors to the Corporate Debtor) Rules, 2019. 4. IBB (Insolvency Resolution Process for Personal Guarantors to Corporate Debtors) Regulations, 2019	
13. A statement of bank account where deposits are made or credits received normally by the creditor in respect of the debt of the corporate debtor, from the date on which the debt was incurred	A copy of the Statement of Accounts maintained by the Financial Creditor in respect of the debt of the Corporate Debtor is hereto annexed and marked as Annexure '1'
14. List of documents 1. Sanction Letter dated 03.03.2014. 2. Master General Terms Agreement dated 18.03.2014. 3. Personal Guarantee of Mr. Kapil Gupta and Ms. Sonia Kapil executed on 18.03.2014 in favor of the IndusInd Bank Ltd. in order to prove the wide letter continuing guarantee. 4. Sanction Letter dated 17.06.2016. 5. Supplemental Letter of Guarantee dated 21.06.2016 executed by Mr. Kapil Gupta in favor of the IndusInd Bank Ltd. 6. Sanction Letter dated the amount in default 27.06.2016. 7. Statement of Accounts. 8. Demand Notice under section 13(2) of Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 dated 20.01.2020	

3. If you believe that the debt has been repaid before the receipt of this notice, please demonstrate such repayment by sending to us, within fourteen days of receipt of this notice, the following:-

